

(4) सयंत्रों तथा मशीनों का पुराना, घिसा पिटा तथा गत प्रयोग हो जाना ।

(5) प्रौद्योगिकी का गत प्रयोग हो जाना ।

(6) बाजार की विपरीत परिस्थितियाँ ।

(7) श्रमिक समस्याएँ ।

(ख) बैंक, वित्तीय संस्थान तथा संबंधित राज्य सरकारों द्वारा रुग्णता दूर करने के लिये सहायता प्रदान की जाती है ।

(ग) यह कहना संभव नहीं है कि उत्तर प्रदेश के बंद पड़े रुग्ण औद्योगिक एककों में उत्पादन कब प्रारम्भ हो जायेगा ।

†[THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) The Reserve Bank of India is, however, collecting information on sick industrial units in accordance with its own definition of sickness, in respect of units enjoying aggregate Bank credit of Rs. 1 crore and above. According to the latest review for the quarter ending June, 1979 details of sick industrial units in U.P. are as follows:

Industry	No. of Units	Amount outstanding (Rs. crores)
Sugar	20	53.45
Textiles	6	17.34
Iron & Steel	5	8.40
Engineering	1	7.81
Jute Textiles	1	1.79
Others	3	6.72
	36	95.51

†[] English translation.

Generally sickness of industrial units can be attributed to the following factors:—

(i) Indifferent or dishonest management;

(ii) Inadequate availability of critical raw material or power;

(iii) Financial difficulties;

(iv) Old, worn out and obsolete plant and machinery;

(v) Technological obsolescence;

(vi) Adverse market conditions; and

(vii) Labour problems.

(b) Assistance for removal of sickness is provided by banks, financial institutions and the State Government concerned.

(c) It is not possible to say when the closed sick industrial units in Uttar Pradesh will start production.

Staff working in the Public Sector Undertakings

2632. SHRI M. R. SHERVANI: Will the Minister of INDUSTRY be pleased to state:

(a) the number of Workers, staff and officers, employed in each Public Sector Undertakings under his Ministry; and

(b) the number of Muslims, Sikhs and Christians employed in each unit separately and their percentage to the total number of people employed in each unit?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) A statement is attached.

(b) Recruitment to Public Sector Units is not made on the basis of religion and therefore such information is not maintained.

Statement

Sl. No.	Name of the Public Sector Undertaking	Total No. of employees (As on 1-1-1980)
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DEPARTMENT OF INDUSTRIAL DEVELOPMENT

1.	Andrew Yule & Co.	1914
2.	Bharat Leather Corporation	40
3.	Bharat Ophthalmic Glass Ltd.	550
4.	Cement Corporation of India Ltd.	3068
5.	Hindustan Cables Ltd.	4419
6.	Hindustan Paper Corporation Ltd.	3114
7.	Hindustan Photo Films Mfg. Co. Ltd.	2556
8.	Hindustan Salts Ltd.	539
9.	Instrumentation Ltd.	3165
10.	National Industrial Development Corporation Ltd.	361
11.	National Instruments Ltd.	1431
12.	NEPA Mills	2551
13.	National Small Industries Corporation Ltd.	2151
14.	Tannery & Footwear Corporation of India Ltd.	2735

DEPARTMENT OF HEAVY INDUSTRY

1.	Bharat Heavy Electricals Ltd.	60361
2.	Bharat Heavy Plate & Vessels Ltd.	3823
3.	Bharat Pumps & Compressors Ltd.	1582
4.	Braithwaite & Co. Ltd.	6205
5.	Burn Standard Co. Ltd.	16589
6.	Central Machine Tool Institute	423
7.	Engineering Projects (India) Ltd.	1225
8.	Hindustan Machine Tool Ltd.	24637
9.	Heavy Engg. Corporation Ltd.	21623
10.	Jessops & Co. Ltd.	10212
11.	Mining & Allied Machinery Corpn. Ltd.	7230
12.	Richardson & Cruddas Ltd.	4099

S. No.	Name of the Public Sector Undertaking	Total No. of employees (As on 1-1-1980)
12.	Scooter (India) Ltd.	3352
14.	Triveni Structurals Ltd.	1988
15.	Tungbhadra Steel Products Ltd.	1297
16.	Bharat Wagon & Engg. Co. Ltd.	1564
17.	Bharat Brakes & Valves Ltd.	980
18.	Lagan Jute M/s. Ltd.	549

Amendment to the Essential commodities Act

2633. SHRI O. J. JOSEPH: Will the Minister of INDUSTRY be pleased to state:

(a) whether Central Government have received any representation from the State Government of Kerala requesting to issue notification making necessary provision in the Essential Commodities Act for delegating powers to the State Government of Kerala for monopoly procurement of husk and coconut fibre in order to save lakhs and lakhs of workers and their families employed in the Coir Industries in Kerala;

(b) if so, what action has been taken in this regard; and

(c) by when Government propose, to issue notification making such necessary provisions in the Essential Commodities Act?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) and (c) The matter is under consideration of Central Government in consultation with Government of Kerala.

Manufacturing of A.C. Pressure Pipe

2634. SHRI O. J. JOSEPH: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government of India have received a request from Kerala Government for approval for setting up an Industrial Unit for the manufacture of A.C. Pressure Pipes as a subsidiary to the Kerala Premo Pipe Factory at Chavara;

(b) if so, whether the approval has been given; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir. Messrs. Kerala Premo Pipe Factory Quilon, Kerala Company fully owned by the Government of Kerala had made such an application.

(b) and (c) The representation submitted by the applicant against *prima facie* rejection of their application is being processed.

Shortage of trucks

2635. SHRI ROBIN KAKATI: Will the Minister of INDUSTRY be pleased to state:

(a) whether there has been great scarcity of buses and trucks chasis in Assam;

(b) whether it is also a fact that the chasis are available in black market at an extra payment between Rs. 10,000 to Rs. 15,000 there; and